

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1494 of 1998

Allahabad this the 25th day of May, 2004

Hon'ble Mr. Justice S.R. Singh, Vice Chairman
Hon'ble Mr. S.K. Hajra, Member (A)

1. Ruby Panday D/o Sri S.K. Panday C/o Sri Ali Roshan J.K. Corporation Ltd, Greater Noida, Ghaziabad.
2. Deepak Shukla Son of Shri A.P. Shukla, R/o 11-F-62 Nehru Nagar, Ghaziabad.
3. Jeet Singh S/o Shri Sahab Singh, R/o Nehru Nagar, Ghaziabad.
4. Tanveer Kumar S/o Sri Ishwar Singh C/o Vijendra Pal, Matai Mahal, Jeet Ram Wali Gali, Saharanpur.
5. Sangeeta Tyagi D/o Sri K.L. Tyagi, C/o Vivek Tyagi 143-B, Nandan Gram, Ghaziabad.
6. Pawan Kumar S/o Sri Chand Kishor, R/o 488 Prabhat Nagar, Gupta Ata Chakki, Meerut.

Applicants

By Advocate Shri V.K. Goel

Versus

1. Union of India through Secretary, Ministry of Labour Kshram Shakti Bhawan, New Delhi.
2. Central Provident Fund Commissioner, 14, HUDCO Vishala, Bhikaji Cama Place, New Delhi.
3. Regional Provident Fund Commissioner, Kanpur, Nidhi Bhawan, Sarvodaya Nagar, Kanpur.

Respondents

By Advocate Shri N.P. Singh

RSF

O R D E R (Oral)

By Hon'ble Mr. Justice S.R. Singh, V.C.

The applicants herein appeared in the selection held for the post of Lower Division Clerk in the Sub Regional Office of Employees Provident Fund, Meerut. They were successful in the written test but failed in the typing test. By means of present O.A., they have prayed for issuance of direction to the respondents to hold retest for typing for the applicants and consider the applicants for appointment on the basis of the result of retype test against the vacancies of the Lower Division Clerk under Sub Regional Office, Employees Provident Fund Commissioner's Office, Meerut.

2. Heard counsel for the parties and perused the pleadings available on record.

3. Concededly points involved in the present case are similar to the facts involved in the O.A. No.1164 of 1997 Pushpendra Kumar Vs. Union of India and others. This O.A. is liable to be dismissed for the reasons given in the order dt.25.05.04 passed in O.A.No.1164/97 as well as on the ground of limitation. Accordingly, the O.A. is dismissed. No order as to costs.

Sarwan Singh Negi
Member (A)

R.D.
Vice Chairman

/M.M./